PUBLIC NOTICE

Notice is hereby given that **Shri Mavji Waghji Patel** is intending to transfer, assign and convey and our clients are intending to acquire the rights in the the property as more particularly described in the **Schedule 'I' and Schedule 'II'** hereunder written, free from all encumbrances.

Any person / persons / body corporate / financial institution / Government having any claim against the said Property or any part thereof by way of sale, lease, leave and license, charge, lien, lis pendens, inheritance, mortgage, gift, exchange, trust, bequest, maintenance, tenancy, easement, possession, occupation or otherwise any interest howsoever are hereby requested to make the same known in writing along with the notarized copy of the supporting documentary evidence in respect thereof to the undersigned at our address at **Office No.1, Mehta Building, 1st Floor, Nagindas Master Road, Fort, Mumbai - 400 023,** within a period of 14 days from the date of publication of this notice, failing which the claims, if any, shall be considered to have been waived and / or abandoned.

THE SCHEDULE 'I' ABOVE REFERRED TO:

All that pieces and parcels of land along with structure, situate, lying and being at Village Dahisar, Taluka Borivali, M.S.D., Mumbai, bearing Survey No. 157, Hissa No. 5, C.T.S. No. 2545, 2546, admeasuring about 961.12 sq. mtrs. in the registration Sub-District of Mumbai Suburban.

THE SCHEDULE 'II' ABOVE REFERRED TO:

All that pieces and parcels of land along with structure, situate, lying and being at Village Dahisar, Taluka Borivali, M.S.D., Mumbai, bearing Survey No. 128, Hissa No. 15, C.T.S. No. 2658 admeasuring about 4 Gunthas equivalent to 413.4 sq. mtrs. and C.T.S. No. 2695 admeasuring about 50.60 sq. mtrs in the registration Sub-District of Mumbai Suburban.

Dated this 21st day of December, 2021.

M/s. Shah & Furia Associates
Sd/-
Partner
Advocates & Solicitors

Union Bank of India

BOISAR (West) BRANCH
P.O.Tarapur Atomic Power Project, Pasthal, Taluka - Palghar, Boisar,Dist.- Thane, Maharashtra - 401 504 Tel/Fax: 02525-272380

Ref: BSR/ADV/ 665-140153-2021 **Date:18-11-2021**
Place: Boisar

POSSESSION NOTICE

Mr.Harikesh Swaminath Singh / Mrs. Kumudlata Harikesh Singh
Flat No5.Ground Floor,Tehmina CHSL, Bhumapan No 129/B,Plot No.4, Village-Saravali,Krishna Nagar,Khairapada, Boisar East,Palghar-401501

Please refer to our demand notice No. BOISAR/ADV/665-140153-2021 dated 07-04-2021 issued under Section13 (2) as per the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 calling upon you to discharge in full a sum of Rs. 10.76 lakhs (Rupees Ten Lacs Seventy Six Thousand Only) * plus accrued interest and applicable charges . In spite of the notice issued by us, you have failed to discharge your liability even after the expiry of 60 days notice period, hence the bank has no other way but to take further action by way of enforcement of securities by taking possession and selling the securities for realizing the bank dues as contemplated under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

We do hereby call upon you to handover/surrender possession of the below mentioned secured assets to the officials and representatives of the bank on the date, place and time mentioned herein and we require you to cooperate in taking over of the possession of the secured assets and in drawing inventory by the bank.

We do hereby inform you that officials and representatives of the Bank shall take or cause for taking possession of the secured assets wherever it may be situated /stored, on the date and time mentioned below.

Sr. No	Nature of Security	Location	Name of the owner / borrower/ guarantor
1	Residential Flat	Flat No5.Ground Floor,Tehmina CHSL Bhumapan No 129/B,Plot No.4 Village-Saravali,Krishna Nagar,Khairapada Boisar East,Palghar-401501	Mr.Harikesh Swaminath Singh Mrs. Kumudlata Harikesh Singh

And other assets or securities whether moveable or immoveable covered under the security created by you in favour of the Bank.

Yours faithfully,

AUTHORISED OFFICER
Union Bank of India

Edelweiss Ideas create, values protect

EDELWEISS ASSET RECONSTRUCTION CO. LTD
CIN - U67100MH2007PLC174759
Registered Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098 **Tel** + 9122 4088 6090/4009 4654

POSSESSION NOTICE [APPENDIX IV [See rule 8(1)]

Whereas,

The authorized officer of State Bank of India (Assignor Bank of Edelweiss Asset Reconstruction Company Ltd. Acting in its capacity as Trustee of EARC Trust SC-30) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice dated June 11th, 2013 calling upon the Borrower **M/s Ankur Drugs and Pharma Limited (in liquidation), guarantors (viz. Mr. Purnandu Jain)** and mortgagors to pay the amount mentioned in the notice being a sum of **Rs. 155,84,98,531.75 (Rupees One Hundred and Fifty Crore Fifty Four Lacs Ninety Eight Thousand Five Hundred Thirty One and Paisa 75 only)** due as on April 30th, 2013, along with further interests, costs and expensed thereon within 60 days from the date of receipt of said notice.

The borrower having failed to repay the amount, notice is hereby given to the Borrower, Mortgagor, Guarantor (viz. Mr. Purnandu Jain) and the public in general that in compliance of the order dated December 2nd, 2021, passed by the Hon'ble High Court of Judicature at Bombay ("Bombay HC") in "IA No. 13632 of 2021 in CP No. 103 of 2012", "CA No. 210 of 2019 in CP No. 103 of 2012" and "CA No. 247 of 2019 in CP No. 103 of 2012" r/w order dated September 15th, 2021, passed by the Bombay HC in "IA No. 13632 of 2021 in CP No. 103 of 2012", the Official Liquidator attached to the Bombay HC has handed over peaceful, physical possession of the secured assets more specifically mentioned herein below to undersigned being the Authorised Officer of Edelweiss asset Reconstruction Company Ltd. in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on **17th day of December, 2021.**

The borrower, guarantors and mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the secured creditors for their respective dues totaling a sum of **Rs.1331,67,53,618.03 (Rupees One Thousand Three Hundred and Thirty One Crores Sixty Seven Lacs Fifty Three Thousand Six Hundred Eighteen and Three Paise only)** as specified herein below along with further interests, costs and expenses thereon.

Details of Secured Creditor & their respective Dues:

Sr No	Name of the Lender	Amount Due
1	Edelweiss Asset Reconstruction Company Limited, acting in its capacity as trustee of EARC Trust SC-30 (as assigned by SBI)	Rs. 155,84,98,531.75 as on April 30th, 2013 along with further interests, costs and expenses
2	Edelweiss Asset Reconstruction Company Limited, acting in its capacity as trustee of EARC Trust SC-35 (as assigned by CBI)	Rs. 237,07,70,695 as on February 15th, 2014 along with further interests, costs and expenses.
3	Edelweiss Asset Reconstruction Company Limited, acting in its capacity as trustee of EARC Trust SC-134 (as assigned by SIB)	Rs. 3,58,51,148.82 as on February 28th, 2015 along with further interests, costs and expenses.
4	Edelweiss Asset Reconstruction Company Limited, acting in its capacity as trustee of EARC Trust SC-233 (as assigned by Axis Bank)	Rs. 74,12,64,899 as on September 30th, 2016 along with further interests, costs and expenses.
5	Corporation Bank	Rs. 59,06,00,000 as on April 24th, 2012, along with further interests, costs and expenses.
6	Syndicate Bank	Rs. 14,44,00,000 as on April 24th, 2012, along with further interests, costs and expenses.
7	India SME Asset Reconstruction Company Limited (As assigned by Oriental Bank of Commerce)	Rs. 47,36,81,987 as on September 30th, 2021 along with further interests, costs and expenses.
8	India SME Asset Reconstruction Company Limited (As assigned by IDBI Bank Limited)	Rs. 186,00,59,989 as on September 30th, 2021 along with further interests, costs and expenses.
9	ICICI Bank Limited	Rs. 81,17,90,511.84 as on December 31st, 2015 along with further interests, costs and expenses.
10	ARCIL (As assigned by Indian Overseas Bank)	Rs. 152,67,60,378 as on September 30th, 2021 along with further interests, costs and expenses.
11	Punjab National Bank	Rs. 51,90,00,000 as on April 25th, 2012, along with further interests, costs and expenses.
12	Union Bank of India	Rs. 22,56,00,000 as on April 25th, 2012, along with further interests, costs and expenses.
13	State Bank of Patiala (Now State Bank of India)	Rs. 73,05,35,856.62 as on July 8th, 2013 along with further interests, costs and expenses.
14	Barclays Bank	Rs. 20,41,00,000 as on April 25th, 2012, along with further interests, costs and expenses.
15	Punjab & Sind Bank	Rs. 107,86,39,621 as on September 30th, 2021 along with further interests, costs and expenses.
16	Shamrao Vithal Co-op Bank Limited	Rs. 6,86,00,000 as on September 30th, 2021 along with further interests, costs and expenses.
17	JM Financial ARC (As assigned by UCO Bank)	Rs. 21,42,00,000 as on April 25th, 2012, along with further interests, costs and expenses.
18	SIDBI	Rs. 16,24,00,000 as on April 25th, 2012, along with further interests, costs and expenses.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF SECURED ASSET

All that piece and parcel of land bearing Plot No.3 and 4 admeasuring 22,000 square meters or thereabouts bearing Survey No.168/3 and 168/4 at Dabhel Industrial Co-operative Society Limited, Village Dabhel, Taluka Daman, District-Daman and bounded as follows

Towards the North: By Plot No. 5;
Towards the South: By 6 meters wide road;
Towards the East: By 6 meters wide road; and
Towards the West: By Plot No. 2.

Along with all the building/structures admeasuring 40000 square feet constructed thereon, the proposed structure constructed/ to be constructed thereon admeasuring 30,000 square feet and the plant and machinery and other movables, whether affixed or movable, lying thereon, both present and future.

Date: 17th December, 2021 **Authorised Officer**
Place: Daman, Daman and Diu **Edelweiss Asset Reconstruction Company Limited**
(Acting in its capacity as trustee of EARC Trust SC-30, 35, 134 and 233)

PUBLIC NOTICE

Re: (i) All that 5(five) fully paid up equity shares of Rs.50 (fifty) each bearing distinctive nos. 11 to 15 (both inclusive) under Share Certificate no. 03 issued by the Montreal Olympic Premises Co-operative Society Limited together with Flat No. 103 admeasuring 967 square feet (built up area) on the first floor of the building known as Grand Canyon and (ii) All that 5(five) fully paid up equity shares of Rs.50 (fifty) each bearing distinctive nos. 16 to 20 (both inclusive) under Share Certificate no. 04 issued by Montreal Olympic Premises Co-operative Society Limited together with Flat No. 104 admeasuring 927 square feet (built up area) on the first floor of the building known as Grand Canyon, situate at 87, Pali Hill, Bandra, Mumbai- 400 050 along with two Stilt car parking and standing on Plot of land bearing CTS No. C/1349, 1350 & 1351 of Village Bandra Division [Property]

Notice is hereby given to public at large that our client is investigating the title of GlaxoSmithKline Pharmaceuticals Limited in respect of property described above.

Any person having any right or claim against, in to or upon the Property described above or any part thereof including by way of sale, exchange, inheritance, agreement, contract, mortgage, security, easement, gift, lease, tenancy, lien, charge, trust, right of occupation, maintenance or otherwise of any nature howsoever are hereby required to notify the same in writing along with supporting documentary evidence to the undersigned within 10 days from the date hereof, failing which, claims, if any, shall be considered as waived and abandoned.

Dated this 21st day of December, 2021

MR.VINOD AGARWALA
VBA LEGAL
C-711, One BKC, BandraKurla complex, Bandra (East) Mumbai-400 051
Email id: vinod@vbalegal.co.in

APPENDIX IV
[See rule 8 (1)]
POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **27.05.2021** calling upon the Borrower(s) **FAHAD HUSSAIN SAYED ALIAS SAYED FAHAD HUSSAIN ALIAS AHTESHAM HUSSAIN SAYED AND MALKEKA MAZHAR SAYED** to repay the amount mentioned in the Notice being **Rs. 22,25,773.69 (Rupees Twenty-Two Lakh Twenty-Five Thousand Seven Hundred Seventy-Three and Paisa Sixty Nine Only)** against **HHLTHN00286228** as on **21.05.2021** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **16.12.2021.**

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs. 22,25,773.69 (Rupees Twenty-Two Lakh Twenty-Five Thousand Seven Hundred Seventy-Three and Paisa Sixty Nine Only)** as on **21.05.2021** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT NO. 303, ADMEASURING 424.50 SQ. FEET CARPET AREA (INCLUDING 17 SQ. FT. DRY BALCONY, 35.50 SQ. FT OPEN TERRACE) ON 3RD FLOOR, BUILDING NO. 109, TYPE B4 IN THE SAID BUILDING COMPLEX TO BE KNOWN AS "SAMRUDDHI EVERGREENS", PHASE -III, GUNT/ S. NO. 4 (HISSA-2), 5,7 AND 10, NEAR JOVALI, OPP. PRIME WATER COMPANY, KARJAT ROAD, VILLAGE SAPE, TALUKA AMBERNATH, BADLAPUR EAST, THANE-421503, MAHARASHTRA.

Sd/-
Date : 16.12.2021 **Authorised Officer**
Place: THANE **INDIABULLS HOUSING FINANCE LIMITED**

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

Stressed Asset Management Branch,
Indian Bank, Mittal Chember, 7 th Floor, Near Bajaj Bhavan, Nariman Point, Mumbai 21
Mail Id : armbmumbai@indianbank.co.in

ANNEXURE-A
APPENDIX-IV-A" [See proviso to rule 6 (6)]

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **physical/** ~~**constructive/Symbolic**~~ (whichever is applicable) possession of which has been taken by the Authorised Officer of Indian Bank,SAM branch, Secured Creditor, will be sold on "As is where is", "As is what is", and " Whatever there is" on 10.12.2021 for recovery of Rs. 1,58,91,599.48 (Rupees One Crore Fifty Eight Lakhs Ninety One Thousand Five Hundred Ninety Nine and paise Forty Eight Only) (as on dd/mm/yyyy) due to the Indian Bank, SAM branch, Secured Creditor, from (Name and address of the borrower/guarantor).

(1) M/s. INT CROP
Post-Jasai, Servey No. 534,
Taluka Uran, Dist. Raigadh,
Maharashtra-496 001.

AND ALSO AT :

Regd. Office Address -
No. 48, GR Floor, Mona Shopping Center,
J. P. Road, Andheri West,
Mumbai-400 058.

(2) Mr. Sanjiv Shambholal Chandan
B-401,Vandana CHS Ltd.,
S.V.P. Nagar, MHADA,
Near Versova MTNL,
Azad Nagar, Andheri West,
Mumbai-400 053.

(3) Mrs. Anuradha Sanjiv Chandan
B-401,Vandana CHS Ltd.,
S.V.P. Nagar, MHADA,
Near Versova MTNL,
Azad Nagar, Andheri West,
Mumbai-400 053.

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below :

Detailed description of the Property	(1) EM of Office No. 101, 102 & 103, 1st Floor, in Rose Co-operative Housing Society Ltd., at Plot bearing Plot No. 55, Old Survey No. 508, New Survey No. 101, Hissa No. 16 lying and being at Village Bhayandar,Taluka & District Thane in the Registration District and Sub- District of Thane and within the Mira-Bhayandar Municipal Corporation situated at Moreshwar Patil Road, Mira Road East, Dist. Thane-401 107, admeasuring 299.98 Sq.Ft. Carpet Area of the building for Office No. 101, admeasuring 328.28 Sq.Ft. Carpet Area of the building for Office No. 102 & admeasuring 148.96 Sq.Ft. Carpet Area of the building for Office No. 103. Under SARFAESI Act **1) On or towards East :** Asmita Super Market **2) On or towards West :** Masjid **3) On or towards North :** Building **4) On or towards South :** Road
Encumbrances on Property	Not known to us
Reserve Price	Rs. 89.00 Lakhs
EMD Amount	Rs. 8.90 Lakhs
Bid incremental amount	Rs. 10000/-
Date and time of e-auction	21.01.2022 - 11.00 AM to 1.00 PM
Property ID No.	IDIB3251816601

Bidders are advised to visit the website (**www.mstcecommerce.com**) of our e-auction service provider MSTC Ltd. to participate in online bid. For Technical Assistance Please call MSTC HELPDESK No. 033-22901004 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd., please contact **ibapiop@mstcecommerce.com** and for EMD status please contact **ibapifin@mstcecommerce.com**.

For property details and photograph of the property and auction terms and conditions please visit : **https://ibapi.in** and for clarifications related to this portal, please contact help line number 18001025026 and 011-41106131.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with **https://ibapi.in** and **www.mstcecommerce.com**

Contact Number of Authorised Officer :- **Shri Manoj Kumar Mishra 7738152036**

Date : 18.12.2021 **Authorised Officer**
Place : Nariman Point, Mumbai **Indian Bank**

AXIS BANK
(CIN: L65110GJ1993PLC020769)

Stressed Assets Group, Corporate Office, "Axis House", C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025. Tel: +91 22 43255725 www.axisbank.com

[Appendix -IV-A] [See proviso to Rule 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower i.e. **M/s Dhanshree Developers** and Guarantor(s) i.e. **Dhanshree Developers Pvt. Ltd and Mr. Shankarrao Borkar** that the below described immovable property is mortgaged / charged to Axis Bank Limited i.e. Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Axis Bank Limited on **12/03/2021** under Section 13 (4) of the Securitisation and Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 read with Security Interest (Enforcement) Rules, 2002 in pursuant to order dated 30/03/2019 passed by the Hon'ble Additional District Magistrate, Osmanabad and the orders dated 05/02/2021 passed by the Hon'ble High Court, Bombay, will be sold on **"As Is Where Is", "As Is What Is", And "Whatever There Is" basis on 25th January 2022, for recovery of ₹ 18,44,05,020/- (Rupees Eighteen Crore Forty Four Lakh Five Thousand Twenty Only)** as on 31/10/2015 plus further interest from 01/11/2015 along with penal interest thereon till the date of payment and incidental expenses, other charges, costs etc. due to the Axis Bank Limited from **M/s Dhanshree Developers being the Borrower and Dhanshree Developers Pvt.Ltd and Mr Shankarrao Borkar** being the Guarantors / Mortgagors.

The reserve price will be:

Description of Property: Exclusive charge on All that piece or parcel of land bearing S No. 552, H no. 1, 2, 3/4, 3/3, 3/2, 3/4, S. No. 555 H. No. 2, 1, S. No. 556, S.No. 551, H. No. 1/1 & 1/2 admeasuring 22.46 hectares at village Andur, National Highway No. 9, Tal Tuljapur District Osmanabad bounded as follows :-
On or towards the East : By Land of Chintamani Andur,
On or towards the West : By Land of Chaudhari & Co. Hyderabad, and Land of Sharnnappa Kardame.
On or towards the South : By National Highway No.-09
On or towards the North : By Land of Shantir Nivrutti Hipparge.
With buildings constructed thereon along with other assets such as furniture and fixtures, equipments, machinery - fixed or movable, structures and any other assets situated thereon.

Reserve Price: ₹ 20,89,00,000/- (Rupees Twenty Crore Eighty Nine Lakh Only)

Earnest Money Deposit (EMD): ₹ 2,09,00,000/- (Rupees Two Crore Nine Lakh Only).

Auction ID: 236285

For detailed terms and conditions of the sale, please refer to the link provided in **https://www.axisbank.com/auction-notices/** and/or **https://axisbank.auctiontiger.net (Auction IDs mentioned above)** Sd/-
Date : 21st December 2021 Authorised Officer
Place : Mumbai Axis Bank Ltd.

IDBI BANK **IDBI Bank Ltd.,** Dosti Pinnacle, GF, Plot No. E-7, Road No. 22, Wagle Industrial Estate, MIDC, Thane (W), Thane Pin : 400604

[RULE 8(1)]
POSSESSION NOTICE
(For Immovable Property)

Whereas

The undersigned being the authorised officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the following borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below table, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDBI Bank Limited for an amount mentioned below and interest thereon.

Sr No	Name Of The Borrower	Date Of 13(2) Notice	Amount Claimed In Demand Notice (Rs.)	Date of Symbolic Possession	Address Of Property
1	Shri Rupesh Ashok Bandal And Ms Padmashree Rupesh Bandal	14-10-2019	33,14,338.23	15-12-2021	Flat No 302, 3rd Floor, Building No 02, Chitra Building, Akash Ganga Complex, Kavesar, Godbunder Road, Thane West, Maharashtra – 400607
2	Shri Santosh A Dubey & Ms Sushma S Dubey	10-06-2021	12,95,298	16-12-2021	A/103 1st Flrradha, Residency, Phaseiv, Deshmukh, Bldg No 20 Homes, Kalyan Shill Rd, Opp Tata, Thane, Maharashtra, Pin: 421203
3	Shri Kiran Sudhakar More and Ms. Sangita Kiran More	10-06-2021	47,66,463	15-12-2021	Flat No.604, 6th Floor, Wing-D, Samarth Compl, Exs.No.Gut.No.43, Z.No.15/61, Kharegoan, Kalwa, Thane, Maharashtra, Pin: 400605
4	1. Shri Shivaji Sampatrao Dhumal & Vijaya Shivaji Dhumal, 2. Vijaya Shivaji Dhumal & Shivaji Sampatrao Dhumal	10-06-2021 & 10-06-2021	35,79,975 & 23,17,046 (Total 58,97,021)	15-12-2021	Flat No 204, 2nd Floor, Bldg No.A-5, Vedant Complex, Vartak Nagar, Pokharan Rd No. 1, Thane West, Thane, Maharashtra, Pin: 400606
5	Shri Sanjay Dattatray Parab & Shraddha Sanjay Parab	8-9-2021	17,65,168	17-12-2021	Flat 302, Sai Mantra Apartment, Subhash Road, Chincholi Pada, Dombivali-West, Thane, Maharashtra-421202
6	Shri Dilip Kondiba Lad & Ms Shraddha Dilip Lad	8-9-2021	13,52,243	15-12-2021	Flat No 13 & 14, 2nd Flr, A- Wing, Nutan Sneh Rashmi Chsl, Panchpakhadi Rd, Thane, Maharashtra-400601
7	Shri Anil Kumar Nambiar	22-06-2021	2,40,393	16-12-2021	F No 301 3rd Flr B Wing Om Shiv Sai Hsg Soc S No 7 Village Thakurli Umesh Nagar Thane Maharashtra 421202
8	Shri Ravindra Mestry & Nayana Mestry	03-08-2021	17,82,423	15-12-2021	J/703, Dipti Chsl,Parshi Wadi,Kopri Colony 7th Flr Krishna Borker Marg, Thane East Thane Maharashtra 400603
9	Shri Jagdish Singh & Ms Singh Sunita Jagdish	21-06-2021	47,28,945	17-12-2021	Flat No. 904, 9th Floor, D Wing, Savanna Casa Bella, Off Casa Bella Road, Dombivali Kalyan East, Thane Maharashtra 421204.
10	Shri Kashinath Yashawant Parihar & Smt Yashawant Keshav Parihar	08-06-2021	17,48,663.87	16-12-2021	Flat No.102 1st Floor C-04 Vishnu Madhav Shrushti Nr. Godrej Hill Barave Village Khadakpada, Thane
11	Shri Aarti Avinash Benke & Smt Avinash Kondaji Benke	21-08-2021	2,04,153.52	16-12-2021	402 Shubha Vastu Co-op Shubhvastu Chsl P. Deendayal Cross Road, Shastri Nagar, Near Ellora, Thane
12	Shri Mahesh Bansilal Patil & Smt Prajakta Mahesh Patil	6-11-2019	45,90,653	17-12-2021	1. Flat No 8, 3rd Floor, A Wing, Bhakti Chsls Bno 24C Nr Dombivali Railway Station Dombivali 421202 2. A-4 Flat No.501, Shankeshwar Ngr, Manpada Road Dombivali (E) 421207
13	Shri Milind Chandrakant Ughade Smt Santoshi Milind Ughade	21-08-2021	23,00,554	16-12-2021	Flat No.705, 7th Floor, Rahul Residencymohane Ambivali Kalyanthane
14	Shri Bhavin Bankimchandra Purohit & Reshma Bhavin Purohit	08-06-2021	5,77,934	15-12-2021	Flat No 201, Building 9, Tulsidham CHS, Majiwada, Thane West, Maharashtra.
15	Shri Ajit Dayanand Dalvi & Smt Sandya Dayanand Dalvi	08-06-2021	2,17,978	15-12-2021	Flat No 101, Tirupati CHSL, Near Gul Mohar Society, Pakhadi, Kharegoan, Kalwa (W), Thane, Maharashtra 400605
16	Shri Santosh Mahadu Gaikwad & Jyoti Santosh Gaikwad	08-06-2021	18,61,894.49	15-12-2021	Flat No 104, Krishna Green Land Park, Bldg No 1, Ghodbunder Road, Thane Maharashtra - 400601

Sd/-
Authorized Officer, IDBI Bank Ltd

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kotak Kotak Mahindra Bank
Kotak Mahindra Bank Ltd.

Corporate Identity Number : L65110MH1985PLC038137
www.kotak.com

Regd Office : 27, BKC, C-27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051.
Branch Office : Kotak Infiniti, 5th Floor, Zone 3, Building No. 21, Infinity IT Park, Off Western Express Highway, General A K Vaidya Marg, Malad (East), Mumbai 400097.
Toll Free : 1800 425 9900/1800 420 9900

POSSESSION NOTICE - Notice Regarding Possession of Immovable Property u/s 13(4) of SARFAESI Act, 2002 r/w. Rule 8 (1) of Security Interest (Enforcement) Rules, 2002

Whereas, The undersigned being the Authorised Officer of the Kotak Mahindra Bank Ltd. under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of the powers conferred under sections 13(2) & 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **01-09-2021** and subsequently published the same on **16-09-2021** in Free Press Journal and Navshakti, Mumbai editions, calling upon the parties;

(1) M/s. Abhay Trading Private Limited, (2) Mr. Vipul Maheshwari, to repay the amount mentioned in the notice being **Rs. 16,42,99,392.18 (Rupees Sixteen Crores Forty Two Lakhs Ninety Nine Thousand Three Hundred Ninety Two and paise Eighteen Only) as on 31-08-2021** together with further interest and other charges thereon at the contractual rates from **01-09-2021** until its payment / realization **("outstanding amount")** within 60 days from the date of the said Demand Notices.

The aforementioned Borrower/Guarantor(s)/Mortgagor(s) having failed to repay the amount in full, notice is hereby given to the Borrower/Guarantor(s)/Mortgagor(s) and the public in general that the undersigned has taken the **SYMBOLIC POSSESSION** of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the SARFAESI Act read with Rule 8 of the above said Rules on this **17th day of December, 2021.**

The aforementioned Borrower/Guarantor(s)/Mortgagor(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Kotak Mahindra Bank Ltd. for the aforementioned outstanding amount.

The Borrower/Guarantor(s)/Mortgagor(s) attention is invited to the provision of Section 13(8) of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTIES

All that piece and parcel of property being Office Premises No. 5C admeasuring about 143 sq fts carpet area on 5th floor in building known as "Avsar" at Plot No. 77/81, land bearing Cadastral Survey No. 285, 286 and 287 at Village Mandvi Division, Mumbai City, Kazi Sayad Street, Masjid, Mumbai 400003 in the name of M/s. Abhay Trading Pvt. Ltd., together with all existing buildings and structures thereon and buildings and structures as may be erected / constructed there upon any time from / after the date of respective mortgages and all additions thereto and all fixtures and furniture and plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.

All that piece and parcel of property being Office Premises No. 5D admeasuring about 144 sq fts carpet area on 5th floor in building known as "Avsar" at Plot No. 77/81, land bearing Cadastral Survey No. 285, 286 and 287 at Village Mandvi Division, Mumbai City, Kazi Sayad Street, Masjid, Mumbai 400003 in the name of M/s. Abhay Trading Pvt. Ltd., together with all existing buildings and structures thereon and buildings and structures as may be erected / constructed there upon any time from / after the date of respective mortgages and all additions thereto and all fixtures and furniture and plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.

All that piece and parcel of property being Office Premises No. 5E admeasuring about 142 sq fts carpet area on 5th floor in building known as "Avsar" at Plot No. 77/81, land bearing Cadastral Survey No. 285, 286 and 287 at Village Mandvi Division, Mumbai City, Kazi Sayad Street, Masjid, Mumbai 400003 in the name of M/s. Abhay Trading Pvt. Ltd., together with all existing buildings and structures thereon and buildings and structures as may be erected / constructed there upon any time from / after the date of respective mortgages and all additions thereto and all fixtures and furniture and plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.

All that piece and parcel of property being Office Premises No. 5F admeasuring about 220 sq fts carpet area on 5th floor in building known as "Avsar" at Plot No. 77/81, land bearing Cadastral Survey No. 285, 286 and 287 at Village Mandvi Division, Mumbai City, Kazi Sayad Street, Masjid, Mumbai 400003 in the name of M/s. Abhay Trading Pvt. Ltd., together with all existing buildings and structures thereon and buildings and structures as may be erected / constructed there upon any time from / after the date of respective mortgages and all additions thereto and all fixtures and furniture and plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.

All that piece and parcel of property being Premises No. "N" bearing Room No. 19D admeasuring about 242 sq fts carpet area on 3rd floor in the building known as "Laud Mansion" at 21, Maharshi Karve Marg, Mumbai 400004 constructed on land bearing Cadastral Survey No. 40, Girgaum Division, Mumbai, in the name of Mr. Vipul Maheshwari, together with all existing buildings and structures thereon and buildings and structures as may be erected / constructed there upon any time from / after the date of respective mortgages and all additions thereto and all fixtures and furniture and plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.

*(Cross Collateral in Financial Facilities granted to M/s. Pine Trading Pvt. Ltd.)

Date : 21-12-2021 **Sd/- Authorised Officer**
Place : Mumbai, Maharashtra **Kotak Mahindra Bank Ltd.**

PUBLIC NOTICE

Notice is hereby given that our clients are investigating the title of **MR. RAVI VASDEV MALHOTRA, and MR. ROHIT VASDEV MALHOTRA** in relation to (i) all that piece and parcel of land bearing Plot No. 299/A of Suburban Survey No. III of Chembur, C.T.S. No. 1605, on the 5th Road, near Diamond Garden, admeasuring 592 sq. yards equivalent to 515.8 sq. mtrs. situate at Chembur in the Village of Chembur, Taluka South Salsette in the Registration Sub-District of Bandra, District Mumbai Suburban and now in Greater Bombay, ("**said Plot**") together with (ii) Entire Residential Bungalow structure comprising of Ground + 2 upper floors situate at Shah Baug, Plot No. 299-A, 5th Road, near Diamond Garden, Central Avenue, Chembur, Mumbai - 400 071 ("**said Bungalow**") together with all other structures standing on the said Plot. The said Plot, the said Bungalow and all other structures standing on the said Plot are hereinafter collectively referred to as "**the said Property**". Mr. Ravi Vasdev Malhotra and Mr. Rohit Vasdev Malhotra have represented to our Clients that they had entered into a Registered Development Agreement dated 5th September, 2018 with M/s. United Emperors LLP ,which stands cancelled and/or terminated w.e.f. 28th January, 2019 and therefore M/s. United Emperors LLP have no right, title, interest in the said Property.

All persons having any claim, right, title, estate or interest in respect of the said Property or any part thereof by way of sale, transfer, exchange, assignment, mortgage, charge, gift, trust, covenant, inheritance, claim, possession, lease, sub-lease, license, lien, share, tenancy, sub-tenancy, maintenance, devise, bequest, encumbrance by operation of law or otherwise, howsoever, are hereby requested to make the same known in writing along with certified true copies of documentary proof to the undersigned at their office at 116, Free Press House, 11th Floor, 215, Backbay Reclamation III, Nariman Point, Mumbai 400 021, within **14 (fourteen) days** from the date hereof, failing which, it shall be presumed that the said **MR. RAVI VASDEV MALHOTRA and MR. ROHIT VASDEV MALHOTRA** are the absolute owners of the said Property and that the said Property is free from all encumbrances and matter of investigation of title shall be completed without having any reference to such claim if any, and the same shall be considered as waived and/or any such alleged claims if made later, shall not be binding on our client and/or an impediment to the title of **MR RAVI VASDEV MALHOTRA and MR ROHIT VASDEV MALHOTRA**, and shall be deemed to be waived and the proposed transaction will be concluded without any reference or regard to any such purported claim or interest in the said Property.

SCHEDULE OF THE PROPERTY ABOVE REFERRED TO

All that property being:

I) All that piece and parcel of land bearing Plot No. 299/A of Suburban Survey No. III of Chembur, C.T.S. No. 1605, on the 5th Road, near Diamond Garden, admeasuring 592 sq. yards equivalent to 515.8 sq. mtrs. situate at Chembur in the Village of Chembur, Taluka South Salsette in the Registration Sub-District of Bandra, District Mumbai Suburban and now in Greater Bombay situated in the Residential Zone in the present development plan of M West ward of Municipal Corporation, Mumbai Suburban District.

ii) Entire Residential Bungalow structure comprising of Ground + 2 upper floors along with all structures standing on Plot No. 299/A, situate at Shah Baug, Plot No. 299-A, 5th Road, near Diamond Garden, Central Avenue, Chembur, Mumbai - 400 071, constructed on Plot No. 299/A of S.S. No. III of Chembur, C.T.S. No. 1605, on the 5th Road, near Diamond Garden, admeasuring 592 sq. yards equivalent to 515.8 sq. mtrs. or thereabouts of Village and Taluka Chembur, situated in the Residential Zone in the present development plan of M West ward of Municipal Corporation, Mumbai Suburban District.

Dated this 21st Day of December, 2021

Dua Associates - Advocates & Solicitors,
116, Free Press House, 11th Floor, 215, Backbay Reclamation III, Nariman Point, Mumbai 400 021. Email: agnes@duaassociates.com

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APPENDIX IV
[See rule 8 (1)]
POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **21.07.2021** calling upon the Borrower(s) **DNYANDEO DILIP VYAWAHARE ; ROOM NO. 04, C WING, L/12 VIGHNARTH CHS, PRATIKSHA NAGAR, SION KOLIWADA, MUMBAI, MAHARASHTRA - 400022, DNYANDEO DILIP VYAWAHARE ; ROOM NO. 2939, CHANDNI NAGAR, S. P. ROAD, ANTOP HILL, MUMBAI, MUMBAI, MAHARASHTRA - 400037, JYOTI DNYANDEO VYAWAHARE ; ROOM NO. 2939, CHANDNI NAGAR, S. P. RD., ANTOP HILL, MUMBAI, MAHARASHTRA - 400037, JYOTI DNYANDEO VYAWAHARE ; ROOM NO. 03, A WING, EKVIRA APT., AMBIKA NAGAR, BADLAPUR, THANE, MAHARASHTRA - 421503, PUSHPA YOGESH GAIKWAD ; N TYPE 4/2, NEAR ANKUR VIDYAMANDIR, ORDANANCE ESTATE AMBERNATH, THANE, MAHARASHTRA - 421503, YOGESH PARSHURAM GAIKWAD ; N TYPE 4/2, NEAR ANKUR VIDYAMANDIR, ORDANANCE ESTATE AMBERNATH, THANE, MAHARASHTRA - 421503**, to repay the amount mentioned in the Notice being **Rs. 87,945.63 (Rupees Eighty Seven Thousand Nine Hundred Forty Five And Paise Sixty Three Only)** against **HHEKAL00312735** as on **29.06.2021** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **16.12.2021.**

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.87,945.63 (Rupees Eighty Seven Thousand Nine Hundred Forty Five And Paise Sixty Three Only)** as on **29.06.2021** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT NO 202, 2ND FLOOR, SURVEY NO 27A, EKVEERA APARTMENTS, EKVIRA KRUPA CO-OPERATIVE HOUSING SOCIETY LTD, REVENUE VILLAGE, KULGAON, TAL- AMBERNATH, BADLAPUR, THANE, MAHARASHTRA - 421503.

Sd/-
Date : 16.12.2021 **Authorised Officer**
Place: THANE **INDIABULLS HOUSING FINANCE LIMITED**

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NIRMAL LIFESTYLE REALTY PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**Nirmal Lifestyle Realty Private Limited**
2.	Date of Incorporation Of Corporate Debtor	14 th November 1995
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U67120MH1995PTC094461
5.	Address of the Registered Officeand Principal Office (if any) of Corporate Debtor	Jawahar Talkies Compound, Dr Rajendra P Road, Mulund (West), Mumbai – 400080.
6.	Insolvency commencement date in respect of Corporate Debtor	6 December 2021 (Copy of the order received on 20 December 2021)
7.	Estimated date of closure of insolvency resolution process	4 June 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name: Arun Kapoor** **Registration Number:** **IBBI/IPA-003/IP-N00030/2017-2018/10230**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: G-601, Army Co-operative Housing Society, Sector- 09, Nerul (East), Navi Mumbai, Maharashtra, 400706 **Email id: arun.kapoor@58yahoo.in**
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Correspondence Address:C/o: Areion Resolution and Turnaround Private Limited A/301, Kanakia Zillion, Junction of L.B.S.Road, & CST Road, B.K.C. Annex, Near Equinox, Kurla (West), Mumbai- 400070. Correspondence **Email id: cirp.nlrpl@gmail.com**
11.	Last date for submission of claims	3 January 2022 (14 days from date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class – Allottees under Real Estate Projects.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Class – Allottees under Real Estate Projects.	

Sr. No.	Name of the IP	Registration Number
1	Mr. Udayraj Patwardhan	IBBI/IPA-001/IP-P00024/2016-2017/10057
2	Mr. Rajat Mukherjee	IBBI/IPA-002/IP-N00493/2017-2018/11723
3	Mr. Rajesh Kumar Mittal	IBBI/IPA-002/IP-N00083/2017-18/10224

14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	(a) Web Link for downloading claim forms: **www.ibbi.gov.in/downloadforms.html** (b) Physical Address:**1. Mr. Udayraj Patwardhan** Address: Naman Midtown, B Wing, 1106, 11th Floor, Behind Kamgar Kala Kendra, Senapati Bapat Marg, Elphinstone West, Mumbai, Maharashtra – 400013 **Email Id: ca.udayraj@viajure.in** **2. Mr. Rajat Mukherjee** Address: Flat No-302, Daga Complex- II,103/5 B K Street, Uttarpara, Hugli, West Bengal – 712258 **Email Id: rm1707@gmail.co**m 3.Mr.Rajesh Kumar Mittal Address:204/A, Navjyoti Darshan CHS,Near Purnima Talkies, Murbad Road,Kalyan(West),Mumbai, Maharashtra – 421301 **Email Id: csrajeshmittal@gmail.com**

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Nirmal Lifestyle Realty Private Limited on 6 December, 2021** vide order no. C**.P. No. 315/IBC/MB/2019** dated **6 December, 2021** (Date of receipt order by Interim Resolution Professional is 20 December, 2021)

The creditors of **Nirmal Lifestyle Realty Private Limited**, are hereby called upon to submit their claims with proof on or before **3 January, 2022 t**o the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the Entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against Entry No.13 to act as Authorised Representative of the Home buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21 st December, 2021 **Sd/-**
Place: Mumbai **Arun Kapoor**
Interim Resolution Professional of Nirmal Lifestyle Realty Private Limited
[Registration Number: IBBI/IPA-003/IP-N00030/2017-2018/10230]

आंदोलन संपले, खरे प्रश्न उरले...

विशेष
▪ प्रा. नंदकुमार गोरे

केंद्र सरकारने केलेले तीनही कृषी कायदे वादग्रस्त झाले होते. ते शेतकऱ्यांच्या हिताचे असल्याचं भाजप अजूनही सांगत असला तरी शेतकऱ्यांना तसं पटवून देण्यात सरकारला यश आलं नाही. कायम ताठर भूमिका घेणाऱ्या सरकारला तीन राज्यांमधल्या विधानसभा निवडणुकीतल्या संभाव्य फटक्याच्या भीतीनं जमिनीवर आणलं. पंतप्रधान नरेंद्र मोदी यांनी दिलेले तीनही कायदे रद्द करण्याचं आश्वासन संसदेत कायदे परत घेऊन पूर्ण केलं तरीही शेतकरी मागे हटायला तयार नव्हते. लखीमपूर घटनेतल्या शेतकऱ्यांवरचे गुन्हे मागे घेणं, किमान हमीभावाचा कायदा करणं, यासारख्या मागण्यांवर शेतकरी ठाम होते; परंतु तीनही कायदे मागे घेतल्याने शेतकरी संघटनांमध्ये फूट पडायला सुरुवात झाली होती. फार आक्रमक राहून चालणार नव्हतं. शेतकऱ्यांचा संयम संपत चालला होता. दुसरीकडे आंदोलनाचा परिणाम अनुभवू शकणाऱ्या उत्तर प्रदेश, पंजाब आणि उत्तराखंडच्या निवडणुका अवघ्या तीन–चार महिन्यांवर आलेल्या. अशा परिस्थितीत दोन्ही बाजूंनी एक–एक पाऊल पुढे येणं आवश्यक होतं. गेले दहा महिने ताठरपणा घेणाऱ्या दोन्ही बाजू पुढे आल्या. केंद्रीय गृहमंत्री अमित शाह यांच्या चाणक्य नीतीला अखेर यश आलं. शेतकरी आंदोलन मागे घेण्यात आलं. आंदोलन चालवण्यासाठी केलेली संघटना विसर्जित होणार नाही. उलट, संयुक्त किसान आघाडीचा पाया मजबूत झाला आहे. आता संघटनेला राष्ट्रीय स्तरावर नेण्याची तयारी सुरू आहे. आजवर शेतकऱ्यांची राष्ट्रीय संघटना नव्हती. यापुढे आघाडी ही पोकळी भरून काढेल. आंदोलन संपल्यानंतर संघटनेची औपचारिक रचना तयार होईल आणि भविष्यातील कृती आराखडाही तयार होईल.

खरं तर, संघटनात्मकदृष्ट्या संयुक्त किसान मोर्चा अजूनही एक अतिशय लवचिक संघटना आहे. त्याची पायाभरणी दिल्लीत सप्टेंबर २०२०मध्ये झाली. नऊ सदस्यीय समन्वय समितीने मोर्चाच्या नावाने काम सुरू ठेवलं. आंदोलक शेतकऱ्यांनी मोर्चाच्या संघटनात्मक अडथळ्याकडे लक्ष दिलं नाही. त्यांचं संपूर्ण लक्ष त्यांच्या ध्येयावर केंद्रित होतं. आता मागण्या पूर्ण झाल्यानंतर शेतकरी नेतृत्व आघाडीला कायमस्वरूप देण्याच्या तयारीत आहेत. औपचारिक आराखडा तयार झाल्यानंतर त्याचा कृती आराखडा तयार केला जाईल. 'जय किसान आंदोलना'चे अध्यक्ष अवीक साहा यांनी दिलेल्या माहितीनुसार, संयुक्त किसान मोर्चा ही शेतकऱ्यांची राष्ट्रीय संघटना बनेल. १५ जानेवारीच्या सभेत 'जय किसान'च्या वतीनं मोर्चाची महासभा स्थापन करण्याची घोषणा होईल. त्यात मोर्चात सहभागी असलेल्या सुमारे ५५० शेतकरी संघटनांना प्रतिनिधित्व द्यावं, असा प्रस्ताव मांडण्यात येणार आहे.

तसंच दैनंदिन कामकाजासाठी कार्यकारिणीची स्थापना करण्यात आली आहे. शेतकऱ्यांचे स्थानिक प्रश्न बुलंद आवाजात राष्ट्रीय स्तरावर उपस्थित करण्यासाठी आघाडी प्रयत्नशील राहील. त्याचबरोबर राष्ट्रीय पातळीवरील प्रश्नांवर जोरदार आवाज उठवला जाईल. आधीच सदस्य असलेल्या राज्यांमध्ये संयुक्त किसान मोर्चा आपला पाया आणखी मजबूत करेल. संघटनेची पाळंमुळं न रुजलेल्या ठिकाणी संघटनेची स्थापना करून पाळंमुळं रुजवली जातील. तिथे शेतकरीविरोधी धोरणांविरोधात मोर्चा आवाज उठवेल. शेतकऱ्यांचे सर्व प्रश्न सार्वत्रिक आहेत, त्यावर योग्य तोडगा काढण्यासाठी आघाडी भविष्यात काम करणार आहे. समस्या स्थानिक असो वा राष्ट्रीय; त्यामुळे काही फरक पडत नाही. संयुक्त किसान मोर्चा चळवळीत अनेक विरोधाभास होते. विचार, समजात पोकळी होती. गेल्या वर्षभरात शेतकरी चळवळीत अनेक विरोधाभास निर्माण झाले. प्रत्येक राज्यात शेतकऱ्यांच्या समस्या आहेत. पंजाब, उत्तर प्रदेश, हरियाणा, दिल्लीसह अन्य राज्यांतल्या शेतकऱ्यांच्या समस्या सारख्या नाहीत. कोअर कमिटीच्या एका सदस्याच्या म्हणण्यानुसार, पंतप्रधानांच्या घोषणेनंतर पंजाबमधल्या सर्व ३२ जथाबंदी परत जाण्याच्या तयारीत होते. त्यांचा विश्वास होता की, हा लढा कृषी कायद्याविरोधात होता. किमान हमी भाव हा त्यांच्यासाठी मोठा मुद्दा नाही. अशा परिस्थितीत आता सीमेवर बसण्यात अर्थ नाही. यावर नेत्यांमध्ये दीर्घ चर्चा झाली. खूप समजावून सांगितल्यानंतर पंजाबच्या शेतकरी संघटना थांबण्यास तयार झाल्या.

आपल्या देशातल्या शेतकरी चळवळींच्या इतिहासावर स्थानिक समस्यांचं वर्चस्व राहिलं आहे. पश्चिम उत्तर प्रदेशमधल्या शेतकऱ्यांची मोठी समस्या म्हणजे उसाची किंमत आणि थकबाकी. पूर्व उत्तर प्रदेश आणि बिहारच्या शेतकऱ्यांसाठी किमान हमीभावानं अन्नधान्याची खरेदी हा महत्त्वाचा विषय असतो. पंजाबमधल्या शेतकऱ्यांना सध्याच्या मंडी व्यवस्थेत बदल नको आहे, तर बुंदेलखंड आणि विदर्भातल्या शेतकऱ्यांचा प्रश्न व्याज आणि पाण्याची समस्या हा आहे. अशा स्थितीत संयुक्त किसान मोर्चा हे सर्व प्रश्न एका छताखाली कसे आणणार हा मुद्दा आहे. या चळवळीने शेजारील राज्यांच्या संस्कृतीची ओळख करून दिली.

दिल्लीच्या तीन सीमा आणि प्रदीर्घ काळ चाललेलं आंदोलन केवळ त्यांच्या मागण्यांसाठी लोकांच्या लक्षात राहिलं नाही, तर पंजाब, हरियाणा आणि उत्तर प्रदेश या शेजारील राज्यांचंही आकर्षणाचं केंद्र राहिलं. या आंदोलनादरम्यान दिल्लीतल्या लोकांनी सांस्कृतिक कार्यक्रमांपासून खेळांपर्यंत विविध कार्यक्रमांतर्गत शेजारील राज्यांचे विविध रंग पाहिले. पंजाब, उत्तराखंड तसंच पश्चिम उत्तर प्रदेशमधून गाझीपूर सीमेवर पोहोचणाऱ्या शेतकऱ्यांची संख्याही जास्त होती. दंगल, कबड्डी या देशी खेळांनी वेळोवेळी रंगत आणली. पंजाबी गायकांनी आपल्या गीतांनी आंदोलकांना प्रोत्साहन दिलं तर दुसरीकडे सिंघू सीमेवर पंजाबची संस्कृती पहायला मिळाली. इथे केटरिंगसाठी बसवलेल्या मशिन्सनेच लोकांचं अधिक लक्ष वेधून घेतलं.

कृषी कायद्यांविरोधात संयुक्त किसान मोर्चाने ३७८ दिवस चाललेलं आंदोलन संपुष्टात आलं. केंद्र सरकारने यासाठी उचललेल्या सकारात्मक पावलांचं श्रेय गृहमंत्री अमित शाह यांच्या रणनीतीला जातं. नोव्हेंबरच्या पहिल्या आठवड्यात मोदी यांनी शाह यांच्यावर आंदोलन संपवण्याची जबाबदारी सोपवली होती आणि ते पडद्याआडून सतत आपल्या रणनीतीवर काम करत होते. जाट महासभेचे सरचिटणीस युद्धवीर सिंग यांच्या माध्यमातून शाह संयुक्त किसान मोर्चाच्या वरिष्ठ नेत्यांच्या सतत संपर्कात होते. शेतीविषयक कायदे परत घेतल्यानंतर सरकारला वादावर तोडगा काढायचा होता. केवळ आंदोलन संपून चालणार नाही तर संतप्त शेतकरी समाधानाने परतले पाहिजेत, अशी रणनीती होती. या भागात नुकसानभरपाई, खटले मागे घेणं, वीज कायद्यात तडजोड आणि किमान हमीभावाची कायदेशीर हमी या बाबी समितीसमोर पाठवण्यासाठी वेगवेगळे प्रस्ताव ठेवण्यात आले होते. या प्रस्तावातल्या तरतुदींवर शेतकरी संघटनांचे आक्षेपही शाह यांनी वैयक्तिक पातळीवर सोडवले. आघाडीतल्या सर्व महत्त्वाच्या नेत्यांशी एकत्र बोलण्याऐवजी शाह यांनी युद्धवीरची निवड केली. सुमारे महिनाभर चाललेल्या चर्चेनंतर या प्रस्तावांवर एकमत झालं.

लखीमपूर–खेरी घटनेत गृहराज्यमंत्री अजय मिश्रा टेनी यांच्या राजीनाम्यावर शेतकरी ठाम होते. मात्र, शनिवारी मोर्चेकऱ्यांनी राजीनाम्याला चिकटून न राहण्याचं मान्य केल्यावर आंदोलन संपल्याचा संदेश मिळाला. सध्या किमान हमीभाव मिळणाऱ्या पिकांची ही सुविधा सुरूच राहील. किमान हमीभावाने केलेल्या खरेदीची रक्कमही कमी केली जाणार नाही. हरियाणा आणि उत्तर प्रदेश सरकारनं शेतकऱ्यांवर दाखल केलेले दावे परत घेण्यास सहमती दर्शवली आहे. रेल्वेने दिल्ली आणि इतर केंद्रशासित प्रदेशांमध्ये नोंदवलेली प्रकरणंही त्वरित रद्द केली जातील. उत्तर प्रदेश आणि हरियाणामध्येही भरपाई देण्यावर सहमती झाली आहे. पंजाब सरकारप्रमाणे इथेही पाच लाखांची भरपाई दिली जाणार आहे. सरकार वीजदुरुस्ती बिल थेट संसदेत आणणार नाहीत. आधी शेतकऱ्यांशिवाय सर्व संबंधित पक्षांशी चर्चा केली जाईल. प्रदूषण कायद्याच्या कलम १५ वर शेतकऱ्यांचा आक्षेप होता. त्यामध्ये दंडाची तरतूद आहे. ही तरतूद केंद्र सरकार वगळणार आहे. अशाप्रकारे शेतकरी आणि शेतकरी संघटनांच्या मागण्या तडीस जात असल्या तरी हे सारं तीन राज्यांमधल्या निवडणुकींपोटी होत आहे की आणखी काही नियोजनापोटी, या प्रश्नाचं उत्तर भविष्यात मिळेल. कृषी कायदे रद्द होणं शेतकऱ्यांच्या फायद्याचं होतं की त्यात दुरुस्ती करून दोन्ही पक्षांना समस्त शेतकरीवर्गाचं खरं हीत साधता आलं असतं, हा कळीचा प्रश्न मात्र अनुत्तरीत राहिला आहे.

सूचना

सर्व संबंधितांना याद्वारे **सूचना** देण्यात येते की, आमचे अशील भारत को–ऑपरेटिव्ह बँक (मुंबई) लि., ज्यांचे नोंदणीकृत कार्यालय आहे, मोहन टेरेस, ६४/७२, मोदी स्ट्रिट, फोर्ट, मुंबई–४०० ००१ आणि इतर अन्य मध्ये अंधेरी (पूर्व) शाखा (यानंतर **सदर बँक** असा उल्लेख) यांनी मे. स्वस्तिक रियल्टर्स, एक भागीदारी संस्था (यानंतर **सदर अर्जदार** असा उल्लेख) श्री. विनोदकुमार रतीलाल संघानी, श्री. भरतकुमार रतीलाल संघानी, श्री. नरेंद्रकुमार रतीलाल संघानी आणि श्री. छोटालाल रतीलाल संघानी (एनआरई) यांच्याद्वारे संयुक्तपणे मालकीच्या दोन्ही, म्हणजेच (१) गाव घाटकोपर किरोळ, तालुका घाटकोपर, मुंबई उपनगर जिल्ह्याच्या सर्व्हे क्र. ३१, हिस्सा क्र. २ भाग, सी.टी.एस. क्र. २२४४, २२४५, २२४६, २२४७, २२४८ आणि २२४९ धारक प्रत्येकी ७०० चौ. यार्डस् आणि एकूण मोजमापित २३४२.२० चौरस मीटर्स असलेले प्लॉट क्र. ४, ५, ६ आणि ७ धारक बिनशेती जमिनीच्या भाग आणि विभाग, आणि (II) गाव घाटकोपर किरोळ, तालुका घाटकोपर, मुंबई उपनगर जिल्ह्याच्या संघानी इस्टेट, एल. बी. एस. मार्ग अशा ज्ञात सर्व्हे क्र. ३१, हिस्सा क्र. २ भाग, सी.टी.एस. क्र. २२५६, २२५७, २२५८, २२५९, २२६० आणि २२६१ भाग, च्या भाग असलेल्या प्लॉट क्र. १३, मोजमापित ६३८ चौ. याडर्स, ५३३.४५ चौ. मीटर्स शी समतुल्य, प्लॉट क्र. १४, मोजमापित ५१३ चौ. यार्डस्, ४२८.९३ चौ. मीटर्सशी समतुल्य, प्लॉट क्र. १६ मोजमापित ६३८ चौ. यार्डस्, ५३३.४५ चौ. मीटर्स शी समतुल्य आणि प्लॉट क्र. १७, मोजमापित ५१३ चौ. यार्डस् ४२८.९३ चौ. मीटर्स शी समतुल्य धारक बिन शेती जमिनीच्या भाग आणि विभाग (यानंतर दोन्ही संयुक्तपणे **सदर परिसर** असा उल्लेख) च्या तारणा सापेक्ष कर्ज सुविधेकरीता अर्ज प्राप्त केला आहे. सदर अर्जदारांनी आमच्या अशिलांना सांगितले की, कर्ज सुविधेची अर्ज विचारात घेण्या करता सदर बँकेच्या विविध आवश्यकतेनुसार ते स्थितीत नाही आहेत. आणि आमच्या अशिलाना पुढे सांगितला की सदर परिसर हा सर्व भारांपासून मुक्त आहे आणि त्यांच्याकडे सदर परिसरावरील मुक्त, स्पष्ट आणि पणनयोग्य नामाधिकार आहेत.

कोणत्याही व्यक्तीला दावा किंवा हितसंबंध किंवा सदर परिसर आणि/किंवा सदर परिसराच्या संदर्भामध्ये मुळ नामाधिकार विलेख/कागदपत्र यामध्ये कोणताही हितसंबंध जसे की, विक्री, गहाण, अभिहस्तांतरण, प्रभार, विश्वस्त, धारणाधिकार, ताबा, बक्षीस, वारसाहक्क, निर्वाह, कुळवहिवाट, भाडेपट्टा, सुविधाधिकार किंवा अन्यकाही दावे असल्यास त्यांनी सदर लिखित निम्नस्वाक्षरीकारांना त्यांचे कार्यालय येथे फ्लॅट क्र. ३०२, ए विंग, अल्मेडा पार्क, अयप्पा सीएचएसएल, एस. के. राय कॉलेजजवळ, पी. एल. लोखंडे मार्गलगत, चेंबूर, मुंबई–४०० ०८९. येथे या तारखेपासून १४ (चौदा) दिवसांच्या आत कळविणे आवश्यक आहे, अन्यथा आमचे अशील असे मानतील की, सदर परिसर हा सर्व भारापासून मुक्त आहे आणि दावा जर त्यानंतर प्राप्त झाल्यास त्यागित समजला जाईल.

मुंबई दिनांक २० डिसेंबर, २०२१.

मे. गोपाळ सी. पूजारी आणि कं.
वकील
फ्लॅट क्र. ३०२, ए विंग, अल्मेडा पार्क, अयप्पा सीएचएसएल, एस. के. राय कॉलेजजवळ, पी. एल. लोखंडे मार्गलगत, चेंबूर, मुंबई–४०० ०८९.